

[Mr. Speaker]

affected. I have therefore, allocated an hour for the purpose of discussion. I am giving notice to all the Ministers concerned: Health, Transport, Defence, etc. so that they may say if they have anything more to say or contribute something. The hon. Members will in the meanwhile study all reports regarding death. My desire is that further contamination of the food-stuff or its distribution to various people may be avoided. That is the object of it.

Let us not pursue this matter now.

### COMMITTEE ON ABSENCE OF MEMBERS

#### SEVENTH REPORT

**Shri Mulchand Dube** (Farrukhabad): Sir, I beg to present the Seventh Report of the Committee on Absence of Members from the Sittings of the House.

I also lay on the Table a copy of the Statement showing the names of Members who have been absent for 15 days or more continuously during the current session up to the 21st March, 1958.

### BUSINESS ADVISORY COMMITTEE

#### TWENTY-FIFTH REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move:

"That this House agrees with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 5th May, 1958."

**Some Hon. Members rose—**

**Mr. Speaker:** Let me place the motion before the House.

Motion moved:

"That this House agrees with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 5th May, 1958."

**Dr. Krishnaswami (Chingleput):**

Sir, the number of hours allotted for the discussion of the Gift-tax Bill is very limited. Most of the hon. Members wish to throw light on the controversial provisions. I, therefore, suggest that the Business Advisory Committee's recommendation, while generally accepted by the House, in this particular case may be revised by us to 9 hours or even 10 hours.

**Shri Prabhat Kar (Hooghly):** Sir, there are 47 clauses to this Bill and about 15 Members have put down their note of dissent for various reasons. This is one of the important Bills of this Parliament. I would say that 6 hours is too short a time for a Bill of this nature, and it should be extended to 10 hours.

**Shri Khadilkar (Ahmednagar):** Sir, there are about 104 amendments already tabled to this Bill. I have not received copies of any Government amendments, but I expect that there will be some Government amendments also. In view of all these, I would suggest that the time allotted for discussion of this Bill should be extended at least by three hours.

**Shri Bimal Ghose (Barrackpore):** Sir, I support what has been stated by Dr. Krishnaswami and others. I also want to know one thing. Certain items put down on the agenda before seem to have been pushed out now. I would like to know what is happening to those items which were formerly put down on the agenda papers.

**Mr. Speaker:** They will come up.

**Shri Narayanankutty Menon (Mukandapuram):** Sir, about the motions standing in my name for discussion of the annual reports of the Employees State Insurance Corporation, three reports for the years 1954-55, 1955-56 and 1956-57 have been clubbed together. During the last session there was no time and it was pushed on to this session. The discussion of those reports was fixed for today. It seems that it is not coming up today. I submit, Sir, that reports for three years have been

clubbed together and, therefore, it is a very important matter. I request that consideration may be given to this matter so that it will be discussed at least during this session.

**Shri Satya Narayan Sinha:** I explained the position to the hon. Member yesterday when some Members of his Party met me informally. We shall try to put it down for Thursday.

**Shri Panigrahi (Puri):** May I know what has happened to my motion regarding the non-implementation of labour hours in Villiers Coalfield at Talcher in Orissa?

**Shri Satya Narayan Sinha:** The House is not going to sit beyond 9th May. Within that time, whatever two-hour discussion motions we can squeeze in we shall certainly put through.

**Mr. Speaker:** So far as the Gift-tax Bill is concerned, originally the hon. Minister for Parliamentary Affairs suggested four hours; then I said five hours (*Interruption*). Order, order. Can I have a Business Advisory Committee consisting of 500 Members? Their representatives are there in the Business Advisory Committee. I expect the representatives who participate in the proceedings of the Committee to convince the other Members of their respective parties instead of throwing the burden on me. If hon. Members are to get up like this when I am explaining the matter, why are we working as parties here? I will disband the parties and, so far as I am concerned, I will only address myself to individuals.

**Shrimati Renu Chakravarty (Basirhat):** Sir, we raised this point in the Business Advisory Committee. You were good enough to say that we may put down six hours but that we shall continue, if the House so desires, right up to whatever time is necessary. We have not put that down in the report but I think, in fairness to the Business Advisory Committee, we should sit late and allow more time for this Bill.

**Mr. Speaker:** I thought the hon. Member would just supplement whatever has been done in the Business Advisory Committee by telling other Members of her party. What we decided was this. The importance of this Bill was duly noticed by the hon. Members who came into the Business Advisory Committee. All are very anxious to see that as much time is allowed for a full and fair discussion on such matters as possible. It was only 4 hours that was suggested, but I said that a full day may be given. Thereafter it was stated that 15 hours may not be enough, and it was agreed to sit till six o'clock and have full six hours. If that was not enough, I said that we will sit late and finish it, however long we may have to sit. We will not be sitting after the 9th. There are also some other no-day-vet-named motions for which some time has to be provided. We have not even provided the part-discussed matter for today so that we may start exactly at 12.00 and carry on till this Bill is over. I will ask the caterer also to continue for some time more, so that hon. Members can have a sip and come back to carry on with the Bill. As for myself, I will sit for 9 hours or 10 hours, but I am only looking to the patience of hon. Members to do likewise.

Some hon. Members rose—

**Mr. Speaker:** Order, order. Six hours have been provided for this Bill. I am prepared to sit—provided the House is prepared to sit—for any length of time; but we shall have to finish it today because there is no other time. I shall now put the motion to the vote of the House. The question is.

"That this House agrees with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 5th May, 1958."

*The motion was adopted.*